

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1117  
ANSWERED ON:01.03.2006  
COMMUTED LEAVE FOR HOSPITALIZATION REST PERIOD  
Adsul Shri Anandrao Vithoba

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government employees who are under medical treatment in the referral recognized private hospitals with the prior permission of the concerned Department are not entitled for commuted leave for hospitalization period and the rest period as advised by the Doctors of the said hospitals;
- (b) if so, the reasons therefor;
- (c) whether the Government has received any representation from the employees for grant of commuted leave for the entire period of hospitalisation including the rest period; and
- (d) if so, the decision taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (d): Government employees under medical treatment in the referral recognized private hospital with the prior permission of the Departments are given commuted leave for the hospitalization period based on the certificate given by the authorized Doctors of such hospital. The grant of commuted leave for the period of rest in continuation of period of hospitalization based on certificate of doctors of such hospitals is considered on merit in each case.